

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.415/2017
M.A. No.409/2017

Friday, this the 3rd day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. P.K. Jain, aged 50 years
S/o Mr. R S Jain
Working as DGM (Tech.)
r/o A-904, Savan Symphony
Rajya Road, Rajkot
Gujrat
2. Virender Sambyal, aged 50 years
s/o late Mr. R S Sambyal
working as DGM (Tech)
r/o Omax Happy Home
406, First Floor, Rohtak
Haryana

..Applicants

(Mr. Rajiv Manglik, Advocate)

Versus

National Highway Authority of India
Through Chairman
G – 5 & 6 Sector 10
Dwarka
New Delhi – 110 075

..Respondent

(Mr. Gyanendra Singh, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Applicant No.1 is a resident of Gujarat whereas applicant No.2 is a resident of Haryana. Both of them are also working in their respective States. In this view of the matter, the Principal Bench does not have the territorial jurisdiction to entertain this O.A.

2. The O.A. is dismissed for want of territorial jurisdiction with liberty to the applicants to approach the respective jurisdictional Benches accordingly.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

February 3, 2017
/sunil/